

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1606/2017  
M.A. No. 1747/2017

New Delhi this the 9<sup>th</sup> day of May, 2017

**HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Karnail Singh, S/o Shri Gurdip Singh,  
Aged 50 years, Gateman,  
R/o Moti Bagh, Street No.5,  
Alohara, Gate NABHA,  
Distt. Patiala, PB.
2. Shreeman Meena, S/o Shri Rabher Mal Meena,  
Aged 26 years, Gateman,  
R/o VPO : Denda Bheshri, Teh – Sikhray,  
Distt. Dausa,Rajasthan.
3. Manjeet Singh, S/o Shri Bahadaur Singh,  
Aged 54 years, Gateman,  
R/o Vill & PO : Joneka,  
Teh : Patti, Tarantaran, PB.
4. Rajinder Singh, S/o Shri Pritam Singh,  
Aged 59 years, Gateman,  
R/o Vill : Jalbera, Distt. Amabala, HR.
5. Dharam Singh, S/o Shri Lal Chand,  
Aged 49 years, Gateman,  
R/o Vill- Khera, PO-Bankour,  
Distt. Amabala, HR.
6. Suresh Kumar, S/o Shri Sita Ram,  
Aged 53 years, Gateman,  
R/o V&PO-Sansai, Teh – Baijnath,  
Distt-Kangara, HP.
7. Palwinder Singh, S/o Shri Jagar Singh,  
Aged 53 years, Gateman,  
R/o Vill-Raipur, PO-Untsar,  
Teh-Rajpura, Distt. Patiyala, PB.

8. Gurnam Singh, S/o Shri Shingara Singh,  
Aged 51 years, Gateman,  
R/o Ward No.3, Naraingarh,  
Distt. Ambala, HR.
9. Anil Kumar, S/o Shri Udaivir Singh,  
Aged 53 years, Gateman,  
R/o H.No.65, Gali No.4, Hari Nagar,  
Kankar Khera, Meerut Cantt, UP.
10. Makhan Singh, S/o Shri Shoan Singh,  
Aged 51 years, Gateman,  
R/o VPO-Qadian Mahla Pratap Nagar,  
Teh-Batala, Gurdaspur, PB.

.. Applicants

(By Advocate : Shri U. Srivastava)

Versus

1. Union of India through  
The General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. The Divisional Railway Manager,  
Ambala (N.R.), Ambala Cantt.  
Ambala.
3. The Divisional Engineer,  
O/o The Divisional Railway Manager,  
Ambala (N.R.), Ambala Cantt. Ambala.

.. Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicants.

2. MA 1747/2017 filed for joining together is allowed.

3. The applicants are Gatemen in the Railways and seek grant of Overtime Allowance. They had sent a legal notice dated 22.09.2016 followed by reminder dated 19.02.2017 to the respondents, which is said to have not yet been disposed of.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to consider the legal notice dated 22.09.2016 of the applicants, keeping in view the orders of this Tribunal in O.A. No. 107/2009 dated 21.01.2011 and O.A. No.3054/2012 dated 27.08.2013, and to dispose of the same by passing appropriate speaking and reasoned orders thereon, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

**(P.K. BASU)**  
**MEMBER (A)**

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